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THE ADMINISTRATION OF UNION TERRITORY OF LADAKH

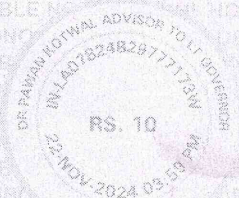
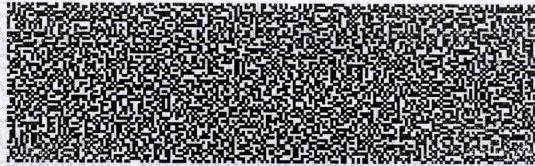
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**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**
Original Application No. 606/2018
(In respect of Union Territory of Ladakh)

IN THE MATTER OF: -

**Compliance of Municipal Solid Waste Management Rules, 2016
And Other Environmental Issues**
(Union Territory of Ladakh)

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Filed By: -

Dated: - 22-11-2024
Place: - New Delhi

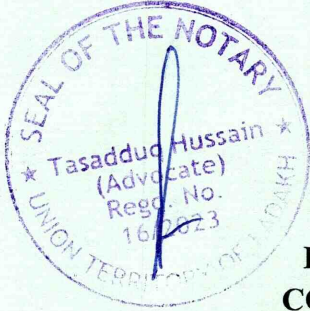
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**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 606/2018
(In respect of Union Territory of Ladakh)

In the matter of: -

**Compliance of Municipal Solid Waste Management Rules, 2016
And Other Environmental Issues
(Union Territory of Ladakh)**



**AFFIDAVIT ON BEHALF OF UNION TERRITORY OF LADAKH
6th MONTHLY PROGRESS REPORT
BY ADMINISTRATION OF UNION TERRITORY OF LADAKH IN
COMPLIANCE TO THE ORDER DATED: 06/04/2023 AND 09/05/2024.**

I, **Dr. Pawan Kotwal**, aged 58 years, S/o. **Sh. Chander Prakash Kotwal**, R/o **Gandhi Nagar, Jammu**, Union Territory of Jammu and Kashmir, working as Advisor to the Hon'ble Lt. Governor UT of Ladakh, presently at UT of Ladakh, do hereby solemnly affirm and declare as hereunder: -

1. That the afore mentioned matter related to Municipal Solid Waste and allied issues was listed before the Hon'ble National Green Tribunal (hereinafter "Hon'ble NGT") on 09.05.2024 wherein the Advisor to the Lt. Governor, Union Territory of Ladakh, the Member Secretary-Ladakh Pollution Control Committee and the Director Urban Local Bodies-Ladakh, appeared before Hon'ble Principal Bench NGT, with the submission of 6th monthly progress report dt: 07.05.2024 on behalf of UT of Ladakh w.r.t compliance status of the Solid Waste Management Rules-2016 and other environmental issues.
2. That in pursuant to the hearing on **09.05.2024**, the Hon'ble Tribunal passed the order dated **09.05.2024** in respect of Union Territory of Ladakh wherein several observations w.r.t some discrepancy in respect of figures disclosed about daily generation of both solid and liquid waste produced, its treatment and management have been pointed out, with the direction to file next compliance report before the next date of hearing i.e., **28/11/2024**, keeping in view the observations made by the Hon'ble Tribunal.
3. **That the observations/directions issued by the Hon'ble Tribunal as per order dt: 09.05.2024 are as follows: -**
 - 3.1. *In respect of solid waste in Municipal Committee, Kargil, gap in solid waste management is 9.340 TPD. We find that there is some discrepancy in respect of the figures disclosed about aggregate daily generated waste in Municipal Committee, Leh and Municipal Committee, Kargil in terms of transportation of waste and its processing.*
 - 3.2. *In terms of the earlier report dated 27.03.2023 and presentation dated 05.04.2023, quantity of waste generated in the two municipal committees, per day, was reflected as 10.74 TPD, whereas, total figure which is disclosed in the report as 23.93 TPD. This needs to be clarified.*

3.3. In respect of compliance status of legacy waste, it is noticed that though the stand has been taken that 58,910 tons of legacy waste existing earlier at Bombgarh, Leh has been remediated but details of manner of its remediation including residue management have not been disclosed. That apart, on account of the gap in treatment of daily generated solid waste, there is everyday addition in the legacy waste which has not been taken into account while taking the stand that 100% remediation of legacy waste in Leh has been done.

3.4. We find that out of 14.5 TPD of waste generation at Leh, about 10 TPD is non-bio degradable waste for which there is no proper 3 management plan and also there is no disclosure on quality of compost produced and its utilization.

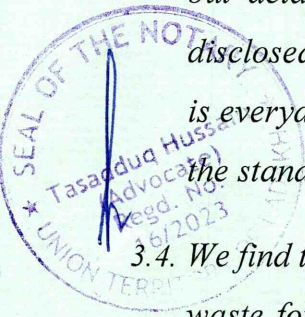
3.5. So far as, Kurbathang-Kargil is concerned, there is still 66,819 tons legacy waste lying at the site. To clear this waste, a DPR for bio-mining and bio-remediation is stated to be prepared and finalized and tenders will be floated shortly for completion of work by May, 2025 but particulars, thereof, have not been disclosed. Hence, in the next report, extent of remediation work done by that time along with the different stages of work and final timeline be disclosed. Further remediation should include proper disposal plan for plastics and other rejects.

3.6. So far as STPs in Ladakh is concerned, we find that only one STP at Agling-Leh Town of 3 MLD capacity exists and at Bombgarh, Kargil and Kurbathang, no STPs are existing but at Bombgarh and Kurbathang, FSTP of 12 KLD and 10 KLD respectively have been commissioned. In respect of Kargil, it is disclosed that DPR for 06 decentralized STPs of 3 MLD capacity is finalized and tenders will be issued shortly but no timeline has been disclosed. Further, details are only for 3.0 MLD and for remaining it is not disclosed. Hence, in the next report full particulars along with timeline needs to be disclosed.

3.7. Report reflects that there is a gap of 11.2 MLD (Leh-4.56 MLD and Kargil-6.64 MLD) in generation and treatment of sewage and generation figure of about 14 MLD. However, disclosure made in the earlier report dated 27.03.2023 along with the presentation dated 05.04.2023 wherein the quantity of sewage generated at Leh and Kargil was disclosed to be 8.18 and cumulative capacity of 9.9 MLD. Hence, this anomaly needs to be clarified.

3.8. Para 03 of the current report discloses the details of proposed STP at Leh and Kargil but no timeline for setting them up and making them functional has been disclosed.

3.9. Although an amount of Rs. 30.0 crore has been ring fenced but expenditure incurred out of it, has not been disclosed.



6th MONTHLY COMPLIANCE REPORT ENDING OCTOBER, 2024
Submitted by the Administration of Union Territory of Ladakh

In compliance to the Hon'ble NGT order dated: 09.05.2024, the sixth monthly compliance report ending October, 2024 is hereby submitted as follows: -

1. Clarification on per day quantity of Solid Waste generated in Municipal Committee area of Leh and Kargil: -

The Solid Waste generation figures for Leh and Kargil Municipal Committees submitted in different compliance reports were estimated on truck carrying capacity and normative basis, providing only approximate estimates of solid waste collection on daily basis, with the brief account on figures/data referred which is given as below: -

Municipal Committee	Compliance Report dt: 27.03.2023	Presentation before H'NGT dt: 05.04.2023	6 th Monthly Compliance Report dt: 24.01.2024	6 th Monthly Compliance Report dt: 07.05.2024
Leh	10.87 TPD	6.18 TPD	14.59 TPD	14.59 TPD
Kargil	4.9 TPD	4.56 TPD	9.34 TPD	9.34 TPD
Total	15.77 TPD	10.74 TPD	23.93 TPD	23.93 TPD

The figures submitted in the compliance reports dt: 24.01.2024 and dt: 07.05.2024 are on actual weighing of solid waste generated, compiled from weighing bridge records, are accurate figures which may be considered as actual and accurate assessment of solid waste generation in respective Municipal Committee i.e., Leh and Kargil.

1.1. Solid Waste Management by Municipal Committee Leh: -

- (a) That the waste management follows a comprehensive process wherein 100% of waste generated is effectively collected, transported and processed in solid waste management plant which is functional since August-2020, with the following capacity: -

S. No:	Waste type	Capacity	<i>Integrated Solid Waste Management Plant at Skampari Leh.</i>
(i)	Dry Waste	20 TPD	
(ii)	Wet Waste	10 TPD	
Total Capacity:		30 TPD	

- (b) That out of **14.59 TPD** of waste generation in Leh, the non-biodegradable waste segregated and collected at Solid Waste Management plant is sold to the M/s Ladakh Recycling Solutions under a long-term agreement. A Memorandum of Understanding (MoU) has been signed on 14/03/2024 between Ladakh Autonomous Hill Development Council (LAHDC) Leh and the M/s Ladakh Recycling Solutions, establishing a 15 years contract.

As per this agreement, the M/s Ladakh Recycling Solutions manages the disposal of dry solid waste, including PET bottles, Cardboards, Tetra packs, HDPE, LDPE, Tins and Cans, Metal and Iron etc. as supplied by the Municipal committee-Leh. The copy of referred MoU executed with the recycler is annexed as **Annexure R-1**.

That the details of quantity of recyclable solid waste sold by the MC Leh to M/s Ladakh Recycling Solutions and revenue generated from the sale of waste w.e.f **April-2024 to August-2024** is as below: -

S. No.	Recyclable Waste	Quantity (Tons)	Rate/Kg (Rs.)	Total amount (Revenue generated) (Rs.)
(i)	Cardboard	87.087	6	5,22,480/-
(ii)	Pet Bottles	14.970	19	2,84,430/-
(iii)	Tetra Pack	5.060	2	10,120/-
(iv)	Tin	5.750	11	63,250/-
(v)	MLP	6.685	2	13,370/-
	Total	119.55	---	8,93,650/-

- (b) That previously, the Municipal Committee Leh had also entered into a Memorandum of Understanding (MoU) with the M/s A.R Plastics, based in Jammu, who collected and transported all the processed dry solid waste from Leh and the Municipal Committee Leh generated revenue of Rs. 28.36 Lakh from these auctions w.e.f **June-2021 to August 2023**, with the breakup given as below: -

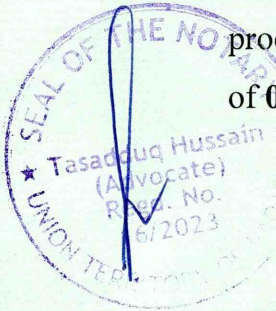
S. No.	Recyclable waste	Quantity	Amount
i)	HDPE	8740 Kg @ ₹10/Kg	Rs. 87,400/-
ii)	MLP	39844 Kg @ ₹4/Kg	Rs. 1,59,376/-
iii)	Card Board	156010 Kg @ ₹9/Kg	Rs. 14,04,090/-
iv)	Tin	13518 Kg @ ₹13/Kg	Rs. 1,75,734/-
v)	Pet Bottle	40580 Kg @ ₹22/Kg	Rs. 8,92,760/-
vi)	Cement Bag	29230 Kg @ ₹4/Kg	Rs. 1,16,920/-
	Total:	287.922 MT	Rs. 28,36,280/-

- (c) That the Housing and Urban Development Department UT of Ladakh has recently signed an MoU with Project Himank (BRO) for supply of Plastic Waste for Road construction and the initial requirement for the supply of 02 MT of Plastic Wastes has been made by Himank as per the MoU. That to support this initiative, the MC-Leh has procured a shredding machine to shred Plastic Waste for use in road construction by the BRO. The copy of MoU signed is annexed as **Annexure R-2**.

(d) Further, about **03.24 TPD** compost has been produced in the Solid Waste Management Plant Leh, and some of this compost is being regularly used internally as manure to maintain several municipal parks and forest parks in Leh. The remaining compost to the tune of approximately **850 tonnes** is stored in a scientific manner in a separate store, with compost pad having waterproof lining, equipped with peripheral drain for collecting leachate which is very negligible in quantity. The compost sample was also sent to the Centre for Science and Education (CSE) on 30/10/2024 for quality analysis, to assess the suitability of the compost stored at the plant, for disposal through sale.

1.2. Solid Waste Management by Municipal Committee Kargil: -

(a) The Solid Waste management plant of **25 TPD** capacity has now been established to process the waste on daily basis and it is currently undergoing a trial run for processing of **09.34 TPD** municipal solid waste successfully, with the following details: -



S. No.	Waste type	Capacity	<i>Solid Waste Management Plant Kargil. Construction completed, running on trial basis.</i>
(i)	Dry Waste	15 TPD	
(ii)	Wet Waste	10 TPD	
Total capacity:		25TPD	

2. Compliance status of disposal and treatment of Legacy waste in Leh and Kargil: -

(a) The details of Legacy waste disposal in Leh and Kargil and its updated status is given in tabular form as below: -

S. No.	Points	Leh	Kargil
(i)	Dump site location	Bombgarh-Leh	Kurbathang-Kargil
(ii)	Quantity of Legacy waste	58,910 Tonnes + 2727.92 Tonnes (in 2023) Total: 61,637.92 Tonnes	66,819 Tonnes
(iii)	Land Area	20.26 Acres	10.16 Acres
(iv)	Age of waste	30 Years	15 Years
(v)	Quantity of waste remediated	61,637.92 Tonnes	<ul style="list-style-type: none"> • DPR for Rs. 9.58 Cr. finalised. • Administrative Approval accorded. • Tender floated.
(vi)	Quantity of remaining waste	Nil	66,819 Tonnes
(vii)	Land reclaimed	20.26 Acres	---

(b) In Legacy waste dump site of Leh, an area of **20.26 Acres** has been cleared and reclaimed in which the legacy waste measuring **58,910 tonnes** has been bio-remediated/bio-mined.

In addition, 2727.92 MT of legacy waste was also treated and processed by Municipal Committee Leh in 2023, thereby treating 61,637.92 tonnes of Legacy Waste in Leh.

The Refuse-Derived Fuel (RDF) generated in MSW Plant now is not transported to the Bombgarh legacy waste site to prevent recontamination of the remediated legacy waste area which is disposed of by incineration by the Municipal Committee Leh on regular basis.

Further, about 5,059 MT of RDF remains at the site for its processing for which the Urban Local Bodies Ladakh has floated tender twice dt:17.10.2023 and dt: 25.11.2023, without any adequate response and the Municipal Committee has taken up with Mechanical Division Leh to frame a fresh DPR for the disposal of remaining RDF.

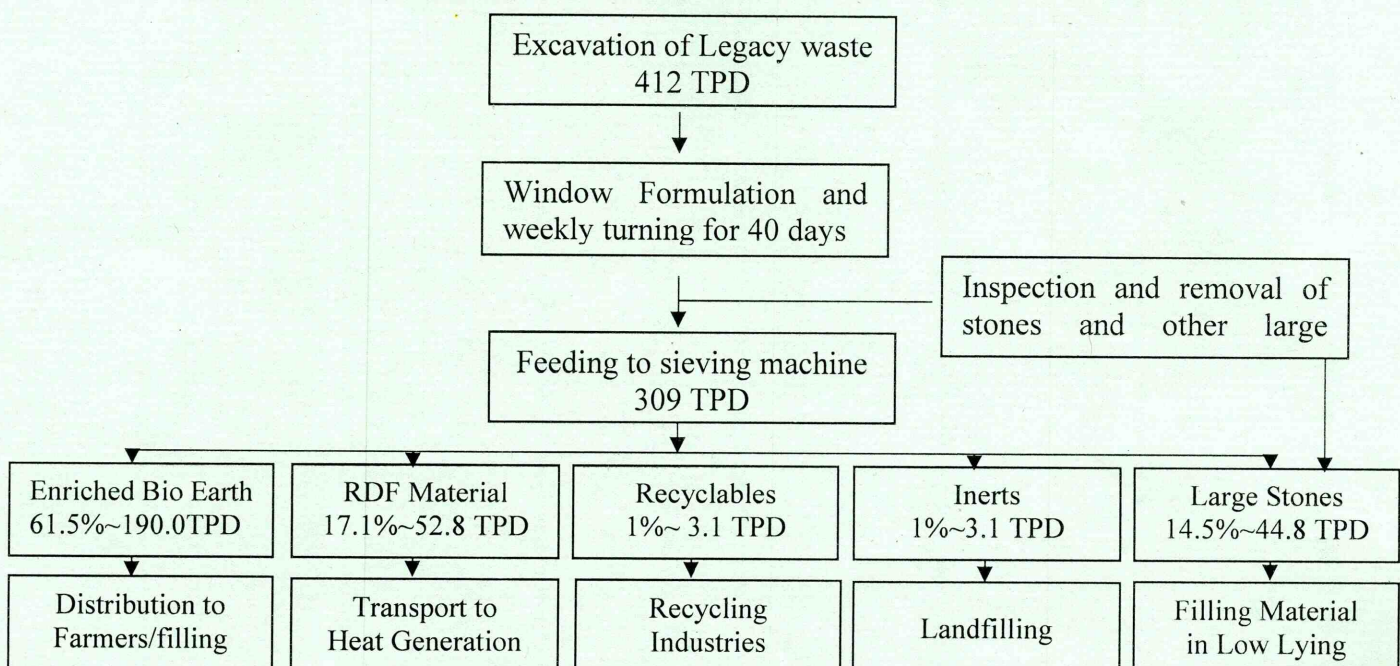
(c) Utilization of Reclaimed Land in Bombgarh Leh under CAMPA: -

That the Annual Plan of Operation (APO) funds under CAMPA 2024-25 have been approved for afforestation of 1/3rd reclaimed area (6.75 Acres) of Legacy waste site with fencing and plantation of 8000 plants, for which the fencing along with soil conservation works has been completed as on date. The plantation shall be completed by Dec-Jan 2025 during winter plantation season in Leh by the Forest department.

(d) Status of treatment of legacy waste at Kurbathang-Kargil: -

That for the bio-mining and bio-remediation of legacy waste of 66,819 tonnes lying at Kurbathang-Kargil, the ULB Ladakh has prepared and finalised its DPR for Rs. 9.58 Cr., for which the Administration Approval dt:17.10.2024 has been accorded for execution of project under Special Development Package. The Mechanical Engineering Department UT of Ladakh being the executing agency has also floated the tender for the project, to complete the works in a span of 12 months i.e., by Sept-Oct. 2025.

(e) Regarding the particulars of project on bio-mining/ bio-remediation for the legacy waste in Kargil, the approved DPR involves physical analysis, chemical analysis etc. as per the standard protocol of bio-remediation/bio-mining, including proper disposal plan for plastic and other rejects. The proposed material balance of the project is given as below:



3. Clarification on data/figures for the quantity of Sewage generation and its treatment, with updated status in Leh and Kargil: -

- (a) The updated details on the sewage generation and treatment facilities available with gap in treatment as projected data for year 2025 with intermediate stage (upto the year 2040) projected sewage generation for Municipal Committee Leh, along with the details of generation and incremental progress for the creation of infrastructure for treatment of sewage in Municipal Committee Kargil is given as below: -

Municipal Committee	Projected generation of Sewage	Functional STP	Gap in treatment	Projected Sewage generation by 2040
Leh	8.69 MLD (Projected as on 2025)	03 MLD	5.69 MLD (as on 2025)	13.48 MLD
Kargil	6.64 MLD	Nil (6 STPs under construction)	6.64 MLD	7.30 MLD
Total	15.33 MLD (as on 2025)	03 MLD	12.33 MLD	---

(b) Status of STP and sewage treatment in Leh: -

The generation of sewage to the tune of **08.69 MLD** has been estimated as per projected population upto 2025, which may please be considered instead of **07.56 MLD** sewage generation in Leh as projected and submitted in earlier reports.

The proposed augmentation of capacity of existing and functional 03 MLD STP at Agling Leh to 04 MLD with addition of 01 MLD has now been deferred on account of public representations. Keeping in view the projected sewage generation of **13.48 MLD** upto intermediate stage i.e., 2040, including the load from Army establishments, the DPR to the tune of **Rs. 350 Cr.** (app.) has been prepared which is under scrutiny for one additional Common Sewage Treatment Plant (CSTP) of **10.50 MLD** capacity in Spituk village-Leh for which **2.71 Acres** of state land has also been identified and handed over to the Urban Local Bodies Ladakh on **02/11/2024** by the District Administration Leh for the CSTP project.

The accordane of Administrative Approval for the DPR for **Rs. 350 Cr.** is not within the delegated powers of UT Administration, so the DPR is under submission to MoHUA-GoI by January 2025, for accordane of Administrative Approval for the project having timeline of 2-3 years from the date of allotment of work order after floating of tender.

(c) Updated status of STP construction in Kargil: -

For the treatment of sewage of **06.64 MLD** generated, the proposal for decentralised 06 STPs having cumulative capacity of **07.30 MLD** sewage treatment as submitted in compliance report dt: 07.05.2024, the updated status of incremental progress in this regard is given as below: -

Drainage Zone	STP Location	Capacity	Status as on date
Zone-1	Goma Kargil, Adul Gund, Kako Shilikchey and Balti Bazar Kargil.	1.00 MLD	Land (02 Kanal 16 Marlas) title case under litigation in court, is being resolved.
Zone-2 and Zone -5	Chanchik, Lankore Kargil and Bagh-e-Khumeni Kargil	1.20+0.80 = 2.00 MLD	Zone-2 and Zone-5 clubbed due to land issue. Revised DPR under process.
Zone-3	Baroo Rantak, titi Chumik Kargil	2.00 MLD	Work order awarded on 13/09/2024, completion by Oct-Dec-2026.
Zone-4	Council Secretariat area Kargil	2.00 MLD	Work order awarded on 07/11/2024, completion by Oct-Dec-2026.
Zone-6	Poyen Kargil	0.30 MLD	Land (02 Kanal 13 Marlas) acquisition from LAHDC Kargil under process
Total:		7.30 MLD	---

The work orders for construction of STPs at Zone-3 and Zone-4 for 2.0 MLD capacity each, have been awarded on 13.07.2024 and 07.11.2024 respectively, and the work has been started for both with the timeline for completion by **Oct-Dec 2026**.

Whereas, the DPR for Zone-2 and Zone-5 is still under finalization due to clubbing of both the Zones due to non-availability of suitable land for Zone-2. The DPRs for the projects for STPs proposed for Zone-1 and Zone-6 are still under preparation due to non-availability of suitable land for which the allotment by the Dy. Commissioner-Kargil is under process.

(d) Notification of STP-Policy 2024 to incentivise Hotel/Guest houses with 9-18 rooms capacity:-

In an initiative to reduce load of sewage generated by small hotels and guest houses, the Tourism department of UT Administration has also notified the STP incentive scheme as Ladakh STP Policy-2024 for providing incentives to Hotels/Guest houses having 9-18 room capacity. This in-house treatment of the sewage generated shall be reducing load of sewage to the Common Sewerage of Leh and Kargil cities. The detailed STP Policy-2024 document is hereby annexed as **Annexure R-3**.

4. Creation of Environmental Compensation Fund (EC Fund) and expenditure incurred:

In compliance to the directions of Hon'ble NGT dt:06.04.2023, a dedicated saving

**MEMORANDUM OF
UNDERSTANDING (MoU)**

BETWEEN

LADAKH AUTONOMOUS HILL DEVELOPMENT COUNCIL, LEH
(LAHDC - LEH)

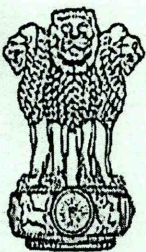
AND

LADAKH RECYCLING SOLUTIONS
LEH, LADAKH

14th March 2024

~~Signature~~ ①

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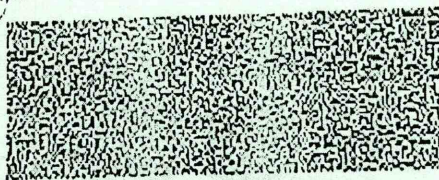
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MEMORANDUM OF UNDERSTANDING

This Memorandum of Understanding MoU is executed today on 14th of March 2024 between Ladakh Autonomous Hill Development Council (LAHDC) Leh, Represented by its Deputy Commissioner/CEO – Leh, Shri Santosh Sukhadeve, IAS. Here in referred as "First Party" which the expression shall mean and include, unless repugnant to the context its successor and permitted assigns of one part.

AND

Ladakh Recycling Solutions represented by CEO/Founder, Mr Stanzin Jigmet and Co-Founder, Mr Tsering Kunchok herein referred as "Second Party" which the expression shall mean and include, unless repugnant to the context its successor and permitted assigns of other part" as "Second Party".

Now this MoU witnesses as under:-

1. That The First Party is Ladakh Autonomous Hill Development Council, Leh. There presented by its Deputy Commissioner / CEO having its Registered Principal Office at Leh which the expression shall mean and include, unless repugnant to the context its successor and permitted assigns of one part.
2. That the second party is a Local Entrepreneur in the name and Style M/s Ladakh Recycling Solutions is a New Start up Firm which is located in Leh - Ladakh region which is run by a Local Entrepreneur.
3. Whereas, this MOU shall commence from 1st April 2024 and both the parties agree to sign the contract for 15 year, but the contract may be renewable after 15 year depend upon the performance of the second party.
4. Whereas, both the parties have agreed on the rate fixed including GST by Rural development department (Tsang Da) as (Annexure A) and Municipal Committee - Leh (Annexure B). The purchase rate should be reviewed and revised every after 2 years through a committee under LAHDC - Leh.
5. Whereas, both the parties have agreed on the payments terms, payment of the agreed amounts it's within a period of 90 days of the collection of the concerned waste and after the first party raised its invoice bill.
6. That, The first party has resolved to procure the services from the agency for the work of Recycling Plant by the second party.
7. That the second party will take up the Dry Solid Waste from the first party, here refers to (Pet Bottles, Carboard, Mixed Plastic, Tetra Pak, Paper, HDPE, LDPE, Tins and Canes, Metal, Iron, Glass and E- Waste from Leh - Ladakh region.

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8. That the scrap material should be segregated as per requisite standards for effective safe handling, management, disposal and transportation.
9. Ladakh recycling solutions is desirous of identifying and collaborating with first party, who could assist Ladakh Recycling Solutions by collection of different grades of plastic and dry waste i.e Low Value Plastic (LVP) and Multi Layering Plastic (MLP). Mono layered Plastics more specifically categorized are as follows:
- Low-Density Polyethylene (LDPE)
 - Linear Low-Density Poly ethylene (LLDPE)
 - High density Polyethylene (HDPE)
 - Polypropylene (PP)
 - Poly Ethylene Terephthalate (PET)
 - Multilayer Food packaging, Metalized packaging, Compostable bags/products in the film form or rigid packaging form. Paper, Glass, Metal, Carboard and other mixed paper, and other rigid recyclable dry waste form.
10. That at the second party will collect segregated scrap from the centres, at such intervals /periods on a daily/ weekly/ fortnightly/monthly/ bimonthly basis may be determined between the parties hereto and from such designated place or person and using such modes as may be mutually agreed with second party Ladakh recycling solution (LRS) will be sending the vehicles to collect the dry solid waste at the Integrated Solid Waste Management (ISWM) centres.
11. That the first party should Pre-Process/ Bail whenever possible in a form and manner which is environment friendly and in compliance with Applicable Laws, if the bailing machines it's not working or under maintenance then the first party should repair within the period of 7 working days.
12. That the second party shall be within its rights to refuse to Pick-up Non Segregated waste or waste which is not collected in an environmental friendly.
13. That the first party must ensure that entire waste collected under municipalities and "Tsang- Da" centre must be stored managed and secured as per safety standards by the first party till the second party collects it from them.
14. That the collection centres must keep a daily track record of the waste collected, segregated and dispatched and the centres will share those records to the second party on the same day officially and both the parties should officially signed the records on monthly basis.
15. That the first party must ensure that second party must be involved and informed about any policy change in the field of waste management.
16. That the second party should be authorized and provided access to the surveillance cameras installed at the Integrated Solid Waste Management (ISWM) plant.

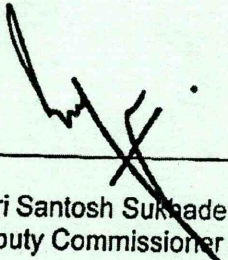
~~SECRET~~

(4)

Hence, this MoU is executed between the parties with free will and mutual consent, of the parties accepting at the terms and condition as described therein and parties have signed the deed after fully understanding its contents in presence of the witnesses.

Party No 01.

Party No 02.

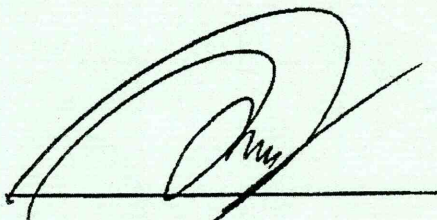


Shri Santosh Suktadeve, IAS
Deputy Commissioner /CEO – Leh

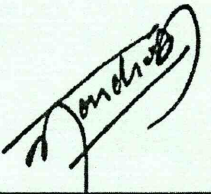


Stanzin Jigmet
CEO/Founder
Ladakh Recycling Solutions

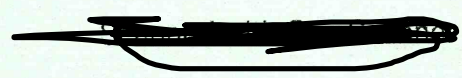
WITNESS



Adv. Tashi Gyalson
Honable Chief Executive Councillor
LAHDC – Leh



Tsering Kunchok
Co-Founder
Ladakh Recycling Solutions.

 (5)

MEMORANDUM OF UNDERSTANDING FOR RATES

THIS MEMORANDUM OF UNDERSTANDING FOR RATES IS MADE AT LEH CITY on this 11th day of MARCH, 2024 BETWEEN:

MUNICIPAL CORPORATION (MC) – Leh having its office at MUNICIPALITY OFFICE LEH, hereinafter referred to as "FIRST PARTY".

AND

LADAKH RECYCLING SOLUTIONS having its registered office at a Company incorporated under the Companies Act, 2023 represented by its CEO/FOUNDER STANZIN JIGMET, CO-FOUNDER TSERING KONCHOK having its registered office address at SABO ROAD, Near MAHABODI SCHOOL, BUILDING NO - 36, LEH – 194104 LADAKH (UT), INDIA, hereinafter referred to as the "SECOND PARTY".

WHEREAS, The reference to a discussion was held at Municipality office, Leh on 7th of March 2024 regarding the prices and collection of waste between 1. Executive Officer 2. Project Manager and CEO/Founder of Ladakh Recycling Solutions.

RATES ARE AS FOLLOWS:

S.No	Name of Scrap	Price	
		Bail	Non- Bail
01	Pet Bottle	19/kg	-
02	Cardboard	6/kg	-
03	Mixed Plastic (Multilayer Plastic)	2/kg	-
04	LDPE (White Plastic)	3/kg	-
05	Tetra Pak	2/kg	-
06	Cane/Tin	11/kg	-
07	Glass (Bottle)	-	1.5/kg
08	HDPE	9/kg	-
09	PP Bag	3/kg	-
All the prices are including GST			

THE ADMINISTRATION OF UNION TERRITORY OF LADAKH
लद्दाख संघ शासित प्रदेश का प्रशासन
OFFICE OF THE EXECUTIVE OFFICER MUNICIPAL COMMITTEE, LEH
कार्यालय कार्यकारी अधिकारी, नगर समिति, लेह

The Addl. Principal Chief Conservator of forest,
Ladakh.

No: - 1522/MCL/2024

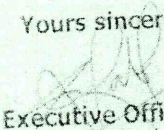
Dated: - 13.09.2024

Subject: - Information -- sale of recoverable waste items and MoU

Sir,

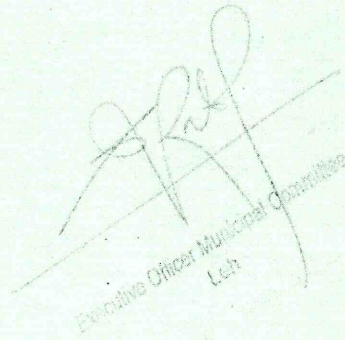
As desired, kindly find enclosed herewith the details of quantity of recyclables waste sold to M/s Ladakh Recycle solution by this office from the Solid waste Management Plant, Leh from April, 2024 till August, 2024 and the revenue generated from that sales and also find the Memorandum of understanding (MoU) signed by this office with the aforementioned said unit.

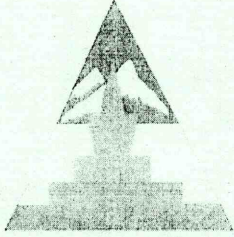
Yours sincerely,


Executive Officer,
Municipal Committee,
Leh.

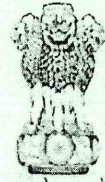
Statement showing the details of quantity of recyclables waste sold to M/s Ladakh Recycle solution and the revenue generated from the sale of waste w.e.f April 2024 to August 2024.

S.No	Recyclable Waste	Quantity (in tonn)	Rate per Kg	Total Amount (revenue generated)
1.	Cardboard	87.087	6	522480
2.	Pet Bottle	14.970	19	284430
3.	Tetra Pack	5.060	2	10120
4.	Tin	5.750	11	63250
5.	MLP	6.685	2	13370
	Total	119.552		893650


Executive Officer Municipal Committee
Leh



PROJECT HIMANK



सत्यमेव जयते

MUNICIPAL COMMITTEE LEH

MEMORANDUM OF UNDERSTANDING FOR
PRODUCTION AND PROCUREMENT OF PLASTIC
WASTE FOR ROAD CONSTRUCTION BETWEEN
HOUSING & URBAN DEVELOPMENT DEPARTMENT
UT LADAKH AND PROJECT HIMANK BRO.

Memorandum of Understanding for Production and Procurement of Plastic Waste for Road Construction Between Housing & Urban Development Department UT Ladakh and Project Himank BRO.

This Memorandum of understanding is effective as on the 16th day of ^{Nov} 2024 (Effective day) between Project Himank (BRO) for the procurement of Plastic waste for road construction, henceforth referred the Project Himank (BRO) as First Party.

And

Housing & Urban Development Department UT Ladakh referred as the Second Party.

1. General:

The Housing & Urban Development Department UT Ladakh and Project Himank (BRO) agreed to establish cooperation in the areas of Plastic waste for road construction, including its procurement in accordance with the terms and condition sets forth in this Memorandum of Understanding (MoU). The collaboration will be established within the principles set out in the following sections.

2. Objectives:

- a) The initiative shall gainfully utilize the non-biodegradable plastic waste in Ladakh.
- b) The Cooperation will not only increase the economic opportunities but will also help in reducing the pollution and plastic waste.

3. Terms and Conditions:

The Housing & Urban Development Department UT Ladakh and Project Himank (BRO) agreed to collaborate in the following areas:

- a) Housing & Urban Development Department UT Ladakh to provide the plastic waste as per the specifications and quantity required by Project Himank.
- b) Housing & Urban Development Department UT Ladakh to assist in dispatch of the plastic waste duly ready as per specifications and whenever required by the first party.
- c) Payment will be made to the Housing & Urban Development Department UT Ladakh through a standard, transparent payment mechanism as per mutually agreed terms and conditions.
- d) The initial requirement is of 2 MT of plastic waste of 5.2 mm or less size, duly cleaned and as per specifications laid down by the second party. Based on the feedback of the first lot, additional plastic may be procured by second party.
- e) For effective functioning and Co-ordination, there shall be a committee comprising of the following officials.
 - i) Representative from Urban Development Department, Ladakh.
 - ii) Representative from Project Himank (BRO).
 - iii) Any other representative as neutrally agreed by both parties.

4. Materials:

As per IRC : SP: 98 - 2013 only thermo plastic materials to be utilized for construction of Road and therefore supply of only thermoplastic materials shall be accepted by first party. Suggestive example of some typical thermoplastic materials used for construction alongwith source of origin as listed below:-

Waste plastic	Origin
Low Density Polyethylene (LDPE)	Carry bags, sacks, milk pouches, bin lining, cosmetic and detergent bottles
High Density Polyethylene (HDPE)	Carry bags, bottle caps, house hold articles etc.
Polyethylene Teryphthalate (PET)	Drinking water bottles etc
Polypropylene (PP)	Bottle caps and closures, wrappers of detergent, biscuit, wafer packets, micro wave trays for readymade meal etc.
Polystyrene(PS)	Yoghurt pots, clear egg packs, bottle caps, Foamed Polystyrene : food trays, egg boxes, disposable cups, protective packaging etc.
Polyvinyl Chloride (PVC)	Mineral water bottles, credit cards, toys, pipes and gutters, electrical fittings, furniture, folders and pens, medical disposables etc.

4.1 Only Plastic confirming to Low Density Polyethylene (LDPE), High Density Polyethylene (HDPE), PET and Polyurethane shall only be used in pavement construction. No PVC based plastic shall be used for construction of road.

5. Rates:

Analysis of waste plastic for use is given as under:-

S. No	Description	Rate	Amount
1	Collection of reachable waste	14.00	14.00
2	Segregation the plastic work into PE, PP, Milky PP, HDPE, LDPE, PET etc.	25.00	25.00
3	Receives PET waste in bulk process, sort, bales and send to recycles receiver	30.00	30.00
G/Total			Rs. 69/kg
☆Removes labels aluminum in cap, rings other plastic parts articles, washer, flakes and then spoin in to fibre, after recycles rates			

6. Effective date, duration, termination of the MoU:

The MoU shall be effective from the date and shall remain in force for a period of 3 years. The party may extend the terms as mutually agreed in writing. The MoU may be terminated by either party by giving written notice of 30 days to the other party.

7. Confidentially:

The party shall ensure confidentiality of the documents and information received within the framework of this MoU. The documentation and information can be shared with a third party only with the written consent of the party which has provided the information and documentation.

8. Dispute Settlement:

In case there be a dispute relating to any aspect of cooperation, the Director, Housing & Urban Development Department, Ladakh and the CE Project Himank will jointly resolve the dispute in a spirit of independence, mutual respect and shared responsibility. The interruption and enforceability of this MoU shall be determined according to laws of India.

9. Amendment:

This Memorandum of understanding may be amended or supplemented at any time by written agreement between the parties.

10. The MoU become effective by the signature of the parties.

For and behalf of Housing & Urban
Development Department UT
Ladakh

Director, Housing and
Urban Development, UT of Ladakh

Witness

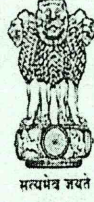
- i) Executive Officer,
Municipal Committee, Leh
- ii) Junior Engineer,
Directorate, Urban Local Bodies
UT Ladakh

For and behalf of Project Himank

Offg Chief Engineer
Project Himank

Witness

- i) Director (EME) & OC Troops
HQ CE (P) Himank
- ii) SO-1 (Wks)
HQ CE (P) Himank



सत्यमेव जयते

संघ राज्य प्रशासन, लद्दाख
पर्यटन एवं संस्कृति विभाग
संघ राज्य सचिवालय, लेह, लद्दाख
टेलीफोन /Telephone: 01982- 255786

THE ADMINISTRATION OF UNION TERRITORY OF LADAKH
DEPARTMENT OF TOURISM & CULTURE
UT SECRETARIAT, LEH, LADAKH
ईमेल / Email: comsecytourismutl@gmail.com

NOTIFICATION

Subject: "Ladakh STP Policy, 2024".

The Tourism Department, Union Territory of Ladakh hereby notifies the STP Incentive Scheme, 2024 for the UT under the nomenclature "Ladakh STP Policy, 2024", annexed herewith, for environmental protection and public health regulations.

Encl.: As above.

(मुहम्मद अली टाक/Muhammad Ali Tak) 17.09.24

अवर सचिव/ओएसडी / Under Secretary/OSD

पर्यटन एवं संस्कृति विभाग / Tourism & Culture Department
संघ राज्य लद्दाख /UT Ladakh

No.: Secy(Trm)/STP/2024/(224)/ 1729-42

Dated: 17.09.2024

Copy to the:

1. Joint Secretary (JKL), Ministry of Home Affairs, New Delhi.
2. Member Secretary, Ladakh Pollution Control Committee for information & necessary action.
3. Deputy Commissioner/CEO, LAHDC, Leh/Kargil for information & necessary action.
4. Director, Tourism Department, Ladakh for information & necessary action.
5. Technical Director, NIC, Ladakh with the request to upload the notification on the official website of the UT Administration Ladakh and District Websites of Leh and Kargil districts.
6. Assistant Director, Tourism Department, Leh/Kargil for information & necessary action.
7. OSD to the Hon'ble Lieutenant Governor, Ladakh for kind information of the Hon'ble LG.
8. Private Secretary to the Hon'ble Chairman/CEC, LAHDC, Leh/Kargil for kind information of the Hon'ble CECs.
9. Private Secretary to Advisor to Hon'ble LG, Ladakh for kind information of the Advisor.
10. Office file.

(मुहम्मद अली टाक/Muhammad Ali Tak) 17.09.24

अवर सचिव/ओएसडी / Under Secretary/OSD

पर्यटन एवं संस्कृति विभाग / Tourism & Culture Department
संघ राज्य लद्दाख /UT Ladakh

STP Incentive Scheme 2024

(for environmental protection and public health regulations)

**Department of Tourism
Union Territory of Ladakh**

I. Background

Ladakh, situated in the northernmost region of India, is renowned for its pristine landscapes, unique cultural heritage, and fragile ecological balance. As tourism in Ladakh continues to grow, so does the pressure on its natural resources, including water. The region faces challenges related to water scarcity, especially during the peak tourist season.

Accommodation units like hotels play a significant role in the local tourism economy. However, their wastewater disposal practices can strain local infrastructure and potentially impact the environment, including water bodies crucial for local ecosystems and communities. Climate change is impacting the availability and distribution of water resources, underscoring the critical need for effective resource management. Therefore, it is vital to ensure that the development and operation of hotels adhere to environmental protection and public health regulations.

II. Vision

To promote clean and sustainable waste management practices across accommodation units like hotels in Ladakh fostering responsible tourism, supported by robust sewage treatment infrastructure, contributing to public health standards and environmental sustainability.

III. Introduction

The Union Territory of Ladakh has a population of 274,289, with a population density of approximately 4.6 individuals per sq. km. The two main towns in Ladakh, Leh and Kargil, are also the only Urban Local Bodies in the Union Territory, with populations of 30,870 and 16,338 individuals respectively (Census of India, 2011).

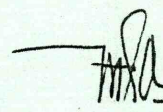
Before the formation of the Union Territory of Ladakh, J&K State Pollution Control Board Guidelines for Regulation of Hotels and Restaurants under Water & Air Acts dated 21.04.2010 (J&K State Pollution Control Board, 2010) were followed. It stated:

1. Hotels up to 6 rooms shall not require consent of the Board, provided they maintain soakage pit/ septic tank and do not become nuisance to the surroundings.
2. Hotels with 7 to 19 rooms with restaurant up to 35 sitting capacity shall be eligible for consent of the Board on maintaining septic tank and soakage pit in efficient manner at all times and restaurant attached with such hotels on maintaining efficient oil and grease traps before discharging effluent arising from its kitchen/ laundry into Municipal sewer or a drain.
3. Hotels with 20 rooms or more and/ or restaurant with sitting capacity of 36 or more shall be eligible for consent of the Board on maintaining a Sewage Treatment Plant (STP) in good and efficient manner at all times.

In the letter no. LPCC/UTL/MSW/2023/1030-42, dated 08.04.2023 (Ladakh Pollution Control Committee, 2023), Ladakh Pollution Control Committee (LPCC) recorded the following observations for further necessary action:

1. Making installation of inhouse STP mandatory for the Hotels, Guest Houses with 10 rooms or more in place of then operational guidelines that mandate the same for hotels having 20 rooms or more.
2. The Hon'ble NGT also advised that mini STPs of 0.75 KLD capacity can be procured and installed in the small hotels/ guest houses.
3. It was also advised that the CPCB should be taken on board in technical matters including latest technology available in the country regarding the Solid Waste Management & Sewage Management.
4. The Hon'ble NGT also advised that penalties should be imposed on the defaulters to force them to install STPs and follow pollution control norms.

In September 2023, LPCC issued draft guidelines for Hotels/ Restaurants/ Marriage Halls/ Banquet Halls/ Party Venues for inviting comments/ suggestions from stakeholders (Ladakh Pollution Control Committee, 2023). As per the draft guidelines, the consent to establish/ consent to operate shall be granted to the Hotels on fulfilment of the given required conditions:


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1. Hotels up to 6 rooms shall not require consent to Establish/ Consent to Operate of the Committee provided they maintain properly reinforced cement concrete Septic Tanks/ Soak Pits and do not become nuisance to the surroundings.
2. Hotels with 7 to 9 rooms shall obtain Consent to Establish/ Consent to Operate of the Committee on maintaining properly reinforced cement-concrete Septic Tanks or Soak Pits in efficient manner, with proper installation of Oil and Grease traps in efficient manner at all times, before discharging effluent arising from its kitchen/laundry into the Municipal sewer or drains.
3. Hotels with 10 or more rooms shall obtain Consent to Establish/Consent to Operate of the Committee on maintaining a Sewage Treatment Plant (STP) in good and efficient manner at all times.

Also, the treated sewage shall be used for the toilet flushing with dual-plumbing system mandatorily.

In accordance with the above directives, the Department of Tourism has started directing all hotels in Ladakh with 10 or more rooms to install decentralized sewage treatment plants (STPs). This new mandate presents financial challenges, particularly for smaller establishments with less than 20 rooms. Hotels with 20 rooms or more are mandatorily required to install STPs since 2010 and are better equipped to manage the costs of implementing STPs independently. To address this issue, the Department of Tourism, Union Territory of Ladakh is introducing the 'STP Incentive Scheme 2024', which aims to assist hotels with 10-19 rooms by supporting the installation of decentralized STPs. This initiative seeks to alleviate financial burdens, protect water resources, and promote sustainable tourism practices.

IV. Objective

The STP Incentive Scheme 2024 aims to promote the installation and effective operation of decentralized STPs in hotels with 1-19 rooms across the Union Territory of Ladakh. The scheme aims to mitigate environmental impact by ensuring proper treatment of wastewater, thereby safeguarding local water bodies, enhancing public health standards, and promoting sustainable tourism practices in the region.

V. Applicability

The eligible hotels and guest houses operating in the Union Territory of Ladakh shall fulfil the following minimum criteria to avail incentive under the STP Incentive Scheme 2024:

1. New or existing hotels and guest houses in the Union Territory of Ladakh with room count of 1-19.
2. Registered with the Department of Tourism, UT Ladakh.
3. Shall have necessary permissions & NOCs for operating the hotel/ guest house in the Union Territory of Ladakh.

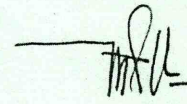
Note: It is also expected that eligible hotels & guesthouses applying for incentive under the 'STP Incentive Scheme 2024' shall have a fixed meter on borewell at the establishment and have sufficient ground area for STP installation.

VI. Incentive

All eligible hotels and guesthouses operating in the Union Territory of Ladakh who intends to install decentralized Sewerage Treatment Plant (STP), shall reimbursed the cost of the equipment basis the room count and the STP capacity, as below. The eligible expense shall include the cost of equipment, installation charges, transportation and consultancy fee. Expenses related to GST, or any other non-listed item will not be considered as eligible expense.

S. No.	Room Count	STP Capacity	Incentive
1.	10-19 Rooms	10 KLD	75% of the cost of the equipment, subject to a limit of Rs. 5,00,000/- (Rupees Five Lakh only), whichever is less
2.	1-9 Rooms	5 KLD	75% of the cost of the equipment, subject to a limit of Rs. 3,00,000/- (Rupees Three Lakh only), whichever is less

Note: The STP Incentive Scheme 2024 has taken a proactive step towards environmental stewardship and community welfare by extending its incentive benefits to include hotels and guesthouses with 1-9 rooms and homestays operating in the Union Territory of Ladakh. In addition, the STP capacity for hotels and guesthouses with


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10-19 rooms is raised to 10 KLD. Although not explicitly required by the National Green Tribunal (NGT) recommendations, this initiative underscores a commitment to preemptively address the challenges of waste management and sanitation that are likely to arise with the growth of the tourism sector in Ladakh. This forward-thinking approach not only aligns with sustainable development goals but also ensures that even the smallest establishments are equipped to maintain high environmental standards, thereby enhancing the overall sustainability of the region's tourism industry.

Note: To support women entrepreneurship in the Union Territory of Ladakh, the maximum quantum of incentive shall be raised by an additional amount of 10% across each category for a new hotel or guesthouse which is owned by a woman.

VII. Technical Specifications

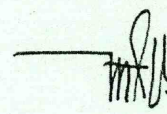
As per the technical specifications provided by the Member Secretary, Ladakh Pollution Control Committee (LPCC) in the letter no: LPCC/UTL/2024/250-53, dated 26/07/2024, following standards should be followed for installing decentralized STPs in hotels and guest houses with 10-19 rooms.

1. **Treated Sewage Standards/ STP output discharge standards for different parameters:** The treated sewage should meet the following standards as approved by the LPCC board vide decision no: LPCC/UTL/MOM/436-52, dated 16/08/2023:

S.No.	Parameter	Required Standard
1.	pH	6.5-8.5
2.	BOD (3 rd or 5 th Day)	10mg/l
3.	COD	50mg/l
4.	Suspended Solids	10mg/l
5.	Ammoniacal Nitrogen	5mg/l
6.	Total Nitrogen	5mg/l
7.	Faecal Coliform	100MPN/100ml
8.	Phosphate as P	1.0mg/l
9.	Total Suspended Solids	50mg/l
10.	Oil & Grease	10mg/l

2. To achieve the aforementioned standards, the following CPCB approved technologies may be adhered to:

- a) **Membrane Bioreactor (MBR)** technology integrates biological treatment with membrane filtration, enhancing wastewater treatment efficiency by producing high-quality effluent in a compact footprint. It operates by using microorganisms to break down organic pollutants while membranes physically separate biomass and solids from treated water, eliminating the need for secondary settling tanks. MBRs offer advantages such as reduced sludge production, flexibility in handling variable flows, and suitability for reuse applications.
- b) **Moving Bed Bio-film Reactor (MBBR)** is a wastewater treatment technology that combines biological treatment with a suspended growth process. It employs small, plastic biofilm carriers (often referred to as media) that host a community of microorganisms. These carriers move freely within the reactor, providing a large surface area for biofilm growth. Wastewater flows through the reactor, and microorganisms attached to the biofilm carriers degrade organic pollutants. MBBRs are known for their operational flexibility, high treatment efficiency, and robustness against hydraulic and organic load fluctuations.
- c) **Sequential Batch Reactor (SBR)** technology is a versatile and efficient wastewater treatment process that operates in a cyclic batch mode. It combines multiple treatment steps, including biological treatment, settling and decanting within a single reactor. In an SBR system, wastewater is added to the reactor in batches and undergoes a sequence of treatment stages: filling, reaction (aerobic or anaerobic), settling, and decanting of treated effluent. This cyclic process allows for

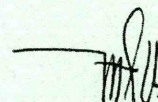

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precise control over treatment conditions and can accommodate varying influent characteristics and flow rates.

3. **Unit Requirements for STP:** STPs have different individual units where different sewage treatment processes happen. The units and their criteria according to the guideline's prerequisite are as per the following:

S. No.	Unit	Activated Sludge Process (ASP)	Sequential Batch Reactor (SBR)	Membrane Bioreactor (MBR)	Moving Bed Biofilm Reactor (MBBR)
1.	Equilization Tank	Should have a minimum holding period of 8 hours.	Same as ASP	Same as ASP	Same as ASP
2.	Anoxic tank	Return activated sludge should be pumped to anoxic tank for denitrification.	Not required	Same as ASP	Same as ASP
3.	Aeration Tank	Dissolved Oxygen in an excess of 4mg/L has to be maintained in the Aeration Tank.	Same as ASP	Same as ASP	Same as ASP
4.	Membrane Tank	Not Required	Not required	Membranes should be replaced regularly as per its manufacturer's specifications	Not required
5.	Sludge Holding Tank	Sludge holding should be mandatorily provided for holding excess sludge before its dewatering.	Same as ASP	Same as ASP	Same as ASP
6.	Final Treated Water Holding Tank	Capacity of the tank should be enough to hold water for 2 days minimum.	Same as ASP	Same as ASP	Same as ASP
7.	Sludge Drying Bed	Instead of sludge drying bed, horizontal centrifuge system should be used for >500KLD STPs. For <500KLD STPs, belt press or screw press system should be used.	Same as ASP	Same as ASP	Same as ASP

4. Capacity of decentralized STPs for hotel/ guest house having different room capacity from 10-19 rooms including additional load of kitchen, etc.:
- 10-13 rooms - 5 KLD
 - 14-16 rooms - 7 KLD
 - 17-19 rooms - 8 KLD


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5. **Mechanical Equipment Requirement for STP:** There should be a clear and simple access to the Bar Screen Chamber and Oil and Grease Chamber of STPs established, with separate installation of meters to record the daily consumption of water by the establishment, and separate electromagnetic flow meter at the inlet and outlet of STPs to record actual flows /treatment on a daily basis.
6. **Use of Treated Sewage:** The treated water from the STP must be compulsorily utilized for toilet flushing purposes, gardening, car washing, etc. This practice ensures the conservation of freshwater resources and promotes sustainable water management.

Note: These above specifications do not cover specific environmental conditions of the Union Territory of Ladakh (e.g., cold climate, high altitude).

VIII. Incentive Disbursal Framework

The Department of Tourism, UT Ladakh shall invite application from the eligible applicants through the office of Assistant Director (Tourism), Leh & Kargil. Until the facility for submission of application is made online, eligible applicants shall submit the application in hardcopy.

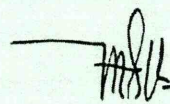
1. Once the eligibility is confirmed, the Assistant Director (Tourism) office shall forward the application to the office of the concerned Deputy Commissioner/ CEO, LAHDC, Leh/ Kargil for assigning an empaneled vendor.
2. The empaneled vendor shall study the requirements and prepare a Detailed Project Report (DPR) for the STP installation. The STP installation work will formally be assigned to the vendor after submission of the DPR.
3. The DPR will be sent to the LPCC for vetting and issuance of 'Consent to Establish'.
4. Following the installation of the STP, the applicant shall obtain the 'Consent to Operate' from the LPCC.
5. Upon successful installation, submission of the 'Consent to Operate,' and submission of the invoices towards eligible expenses with payment proof, the empaneled vendor shall be reimbursed the applicable quantum of incentive.
6. The applicant shall be responsible for paying the remaining amount to the empaneled vendor, which is the difference between the total cost and the incentive amount received.

Note: For the selection of appropriate technology and the construction of the STP, the empaneled vendor shall play a crucial role. These vendors will assist in choosing the most suitable STP technology for the specific needs of the hotel or guest house. They shall oversee the entire construction and commissioning process, ensuring that the installation meets all technical and regulatory requirements. The timeline for this process shall be outlined by the empaneled vendor, including milestones for construction and testing. Throughout this phase, the empaneled vendor shall be responsible for coordinating all activities and ensuring the timely completion of the STP installation.

IX. Committee

A committee shall be constituted with specific functions for the implementation of the STP Incentive Scheme 2024 in the Union Territory of Ladakh. The composition of the committee shall be as under:

Committee Functions	Members
The committee shall be responsible for the following: <ul style="list-style-type: none"> ➤ Identification of beneficiaries. ➤ Empanelment of vendors for the installation of STP. ➤ Inspections, whenever necessary, to ascertain adherence of the guidelines, asses the quality & condition of equipment. ➤ Any other functions for the swift implementation of the scheme. 	The committee shall comprise of the following: <ol style="list-style-type: none"> 1. Secretary Tourism, UT Ladakh 2. Member Secretary, Ladakh Pollution Control Committee 3. Deputy Commissioner, Leh 4. Deputy Commissioner, Kargil 5. Representative of LAHDC, Leh 6. Representative of LAHDC, Kargil 7. Director (Tourism), UT Ladakh 8. Assistant Director (Tourism), Leh 9. Assistant Director (Tourism), Kargil


 17.09.24

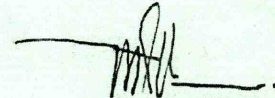
Note: The committee can co-opt any expert with sector specific expertise for suggestions or guidance.

References

1. Census of India (2011) – National Population Register, New Delhi, Ministry of Home Affairs
2. J&K State Pollution Control Board (2010) – Guidelines for regulation of Hotels and Restaurants under Water & Air Acts (SPCB/PS/MS/10/11^P-19), J&K State Pollution Control Board
3. Ladakh Pollution Control Committee (2023) – Inviting Comments/ Suggestions from stakeholders/ general public of the Draft Guidelines for Hotels/ Restaurants/ Marriage Halls/ Banquet Halls/ Party Venues (No: LPCC/UTL/2023/Guidelines/4225-4230), Ladakh Pollution Control Committee
4. Ladakh Pollution Control Committee (2023) No: LPCC/UTL/MSW/2023/1030-42. In respect of O.A. No. 606/2018, Union Territory of Ladakh in compliance of the Solid Waste Management Rules 2016 and other environmental issues, Ladakh Pollution Control Committee
5. Member Secretary, LPCC. (2024) – Technical specification for installation and operation of decentralized STPs for hotels having capacity 10-19 rooms; No: LPCC/UTL/2024/250-53; Dated: 26/07/2024, Ladakh Pollution Control Committee

Note: An applicant who has already availed similar incentive for a hotel or a guesthouse under any policy/ scheme of the Government of India, Administration of Union Territory of Ladakh or Ladakh Autonomous Hill Development Council (LAHDC) shall be ineligible to avail incentive under the 'STP Incentive Scheme 2024' of the Department of Tourism, UT Ladakh.

Note: The Department of Tourism, Union Territory of Ladakh reserves the right to modify the terms & conditions of the 'STP Incentive Scheme 2024' from time to time, as deem appropriate.


17.09.24



सत्यमेव जयते

ADMINISTRATION OF THE UNION TERRITORY OF LADAKH
DEPARTMENT OF FOREST, ECOLOGY & ENVIRONMENT



संयुक्त कृतम्वन
ONE EARTH - ONE FAMILY - ONE FUTURE

e-file No: - M/995/2022.

Sub: - Constitution of committee for evaluation and recommendation of the Project/s for financial assistance under **Environmental Compensation Fund- Ladakh.**

Ref: - i) The Hon'ble NGT order dt: 06.04.2023 in O.A. No. 606/2018.
ii) CPCB No: B-1201/EC001/2023-R&D dt: 26.06.2023.

The committee comprising the below given members is hereby constituted for the evaluation and recommendation of the projects/s for financial assistance under Environmental Compensation Fund:

1.	Advisor to the Hon'ble Lt. Governor, UT of Ladakh	Chairman
2.	Commissioner/Secretary, Forest Ecology & Environment/ Chairman LPCC, UT of Ladakh.	Member
3.	Administrative Secretary, Housing & Urban Development Department, UT of Ladakh.	Member
4.	Administrative Secretary, Rural Development Department, UT of Ladakh.	Member
5.	Administrative Secretary, Health & Medical Education Department, UT of Ladakh.	Member
6.	Secretary Law, UT of Ladakh.	Member
7.	Director Finance, UT of Ladakh.	Member
8.	Representative of CPCB, New Delhi.	Member
9.	Member Secretary, LPCC, UT of Ladakh.	Member Secretary

Terms of Reference: -

- The Committee shall ensure that proposals are in line with specific activities as mentioned in Hon'ble NGT order dated 22-01-2019 for utilization of Environmental Compensation Fund for bridging the gap in Solid and Liquid Waste Management in Ladakh.
- The Committee shall examine and recommend the **Project Proposal/s** for Financial Assistance under Environmental Compensation Fund on the lines of the guidelines circulated by GoI, vide NoB-1201/EC001/2023-R&D dt:26-06-2023.
- The Committee shall monitor the progress of Approved Project/Activities from time to time.
- The Committee shall meet at regular intervals (atleast once in three month) and ensure that the funds allotted are judiciously utilized for the Approved Schemes and Activities.
- The User Agency shall submit the quarterly progress report to the Committee with UC with verifiable progress for the Project/s sanctioned.

This issues with the Approval of the Competent Authority.

Dr. Vasanthakumar Namasiyayam, IAS,
Commissioner/Secretary,
Forest, Ecology & Environment,
UT of Ladakh.

Date: 26/04/2024

No: -Adm.Sec.FE&E/LPCC/ 03/ 411 - 418

Copy to the: -

- Administrative Secretary, Housing & Urban Development Department, UT of Ladakh, for information.
- Administrative Secretary, Rural Development Department, UT of Ladakh, for information.
- Administrative Secretary, Health & Medical Education Department, UT of Ladakh, for information.
- Member Secretary, CPCB, GoI, New Delhi, for information.
- APCCF Forest, Ecology & Environment, UT of Ladakh/ MS LPCC UT of Ladakh, for information.
- Secretary Law, UT of Ladakh, for information.
- Director Finance, UT of Ladakh, for information.
- P.S. to Advisor to the Hon'ble Lt. Governor, UT of Ladakh, for information of the Advisor.

THE ADMINISTRATION OF THE UNION TERRITORY OF LADAKH
LADAKH POLLUTION CONTROL COMMITTEE

ANNEXURE R-4 (ii)

Fund Release Order No.: - 75 LPCC of 2024

Dated: - 10/06/2024

e-File No: M/995/2022

Ref: - i) Hon'ble NGT directions in O.A. No. 606/2018, dt: 06/04/2023 and dt: 09/05/2024
ii) MoM issued vide No.: LPCC/UTL/MoM/2024/127-137, dt: 21/05/2024.
iii) Director ULB letter No.: DULB/G/2024/319-20, dt: 03/06/2024, with DULB Acc. No. 0069040570000006
J&K Bank, Leh.

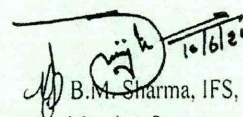
Sanction is hereby accorded to the release of funds to the tune of **Rs 6.631 Cr** (Rupees Six Crore Sixty-Three Lakh Ten thousand only) under Environmental Compensation Fund, in favour of Director Urban Local Bodies UT Ladakh, for the Financial Year 2024-25 as per the details of approved projects annexed as Annexure "A". The funds are released as per the decisions taken in the meeting of Committee constituted for evaluation and recommendation of the project/s submitted by H&UDD, held under the chairmanship of the Advisor to the HLG on 06-05-2024, and as per MoM issued vide No.: LPCC/UTL/MoM/2024/127-137, dt: 21/05/2024.

The release of the funds is subject to the following terms and conditions: -

1. The Director ULB shall ensure that the expenditure is incurred strictly according to approved work plan (Project/activity/schemes), duly approved by the competent authority.
2. The Director, ULB/DDO shall strictly adhere to the Cash Management System in Central Government-Guidelines for expenditure control issued by the Ministry of Finance Department of Economic Affairs vide OM No. 15(39)-B(R)2016, Dated:21st August 2017.
3. The funds so released shall be utilized by the concerned authority only for the approved projects specified, after observing all pre-requisite formalities/procedure as required under rules.
4. No diversions of funds shall be done under any circumstances unless expressly authorized by the LPCC.
5. The DDOs/Executing agency shall observe all the codal formalities to incur the expenditure as per GFR-2017.
6. All Govt. transaction shall be made through electronic mode without involving any cash transaction in the govt. offices or other offices which are directly or indirectly controlled by govt.
7. All sanctions and approvals mandated and clearances under GFR-2017, should be put in place for the expenditure.
8. All procurement of goods and services shall be made through GeM portal in terms of relevant provisions of GFR-2017, manual for procurement of goods and manual for consultancy and other services, 2017.
9. The execution of works shall be taken up strictly for the approved activities only within the approved cost and no liability shall be created ensuring financial discipline in the system. The Head of Department shall be personally responsible for any liability created on account of unapproved/un-authorized works.
10. The Department shall ensure submission of monthly physical and financial statement and furnish the same before 5th of the following month to the office of the Member Secretary, Ladakh Pollution Control Committee, Ladakh.
11. The implementing agency would ensure that there is no duplication of work under any other schemes.
12. Each work shall be 100% physically verified and test inspection shall be conducted in respect of high value works.
13. The Department shall submit Utilization Certificate under prescribed GFR-12C after completion for all the works without fail.
14. The unspent amount along with bank interest, if any, shall be remitted to the Environmental Compensation Fund Account at the time of submitting the Expenditure Statement and Utilisation Certificate on completion of approved works.

Encl: i) Annexure-A

ii) J&K Bank Cheque No.- 523901, dt: 10/06/2024, Amount: Rs. 6.631 Cr.


B.M. Sharma, IFS,

Member Secretary,

Ladakh Pollution Control Committee,

UT of Ladakh.

No.: LPCC/MS/ECF-24/180-83

Dt: 10/06/2024

Copy to the:

- i) Principal Secretary, H&UDD, UT Ladakh, for favour of information.
- ii) Chairman, LPCC, UT Ladakh, for favour of information.
- iii) Director, ULB, UT Ladakh, and has reference to his comm. No. DULB/G/2024/319-320, dt: 03/06/2024.
- iv) OSD to Advisor, for information of the Advisor to the Hon'ble LG, UT Ladakh.

Done
Must to all concerned
with original letter with
cheque t. S.N.G. (ii) under
receipt
(10/6/24)

Handwritten signature



The Jammu & Kashmir Bank Ltd.
B/U Leh (0069)
IFS CODE: JAKA0PRIEST

PAYABLE AT PAR AT ALL OUR BRANCHES

10 6 6 20 24

Payee: Director, Urban Local Bodies Ladakh (A/c No. 0889040570000006) Or Bearer
Payable: Six Crore Sixty-three lakh and ten thousand only

₹ 6,63,10,000/-

0889040570000006

Handwritten signature
10/06/24
VASANTH KUMAR, N
CHIEF MANAGER, LPCC

Handwritten signature

Dr. Pawan Kotwal, IAS
Advisor to Lt. Governor,
Union Territory of Ladakh

52390 000050000

Annexure-A

Detailed Breakup of the Funds

The detailed breakup of the funds to be released to bridge the gap in Solid and Liquid Waste Management as per the decisions taken during the meeting of Committee constituted for evaluation and recommendation of the project/s submitted by H&UDD held on 06/04/2024.

Ref: i) Hon'ble NGT directions in O.A. No. 606/2018, dt: 06/04/2023 & dt:09-05-2024.

ii) Minutes of Meeting issued vide no: LPCC/UTL/MoM/2024/127-137 dt:21/05/2024.

S. No.	Name of the Project/s	Amount approved by the Committee
1.	Pending liability to clear the work done for the establishment of Solid Waste Management Plant in Kargil to bridge the gap in Solid Waste Management Plant at Kargil.	Rs. 2.56 Cr
2.	Provision of electricity for under construction of Solid Waste Management Plant at Kargil	Rs. 0.53 Cr
3.	Establishment/ Construction of 06 Nos. of STP at Kargil to construct 06 Nos of Decentralized STPs at different locations Kargil so as to bridge the gap in liquid waste Management in Kargil.	Rs. 3.00 Cr @ of Rs. 0.50 Cr for each project as token amount to start the works.
4.	Additional works for STP in Agling, Leh to augment the capacity of the existing STP Agling so as to bridge the gap in Liquid Waste Management in Leh.	Rs. 0.541 Cr
Grand Total		Rs. 6.631 Cr.